

TO BE PUBLISHED IN PART II - SECTION 3 - SUB-SECTION
(11) OF THE GAZETTE OF INDIA EXTRAORDINARY

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

INCOME-TAX

New Delhi, the 24 July, 1978

2435 In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. These rules may be called the Income-tax (Eighth Amendment) Rules, 1978.
2. In Part I of Appendix I to the Income-tax Rules, 1962, in the Table of rates at which depreciation is admissible, in the heading "III. Machinery and Plant (not being a ship)", in sub-heading (ii), in group D, for item (9), the following items shall be substituted, and shall be deemed to have been substituted with effect from the 1st day of April, 1978, namely:-

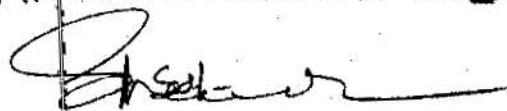
"(9) Motor buses, motor lorries, motor taxis

[N.E.S.A.]

(9A) Motor tractors, harvesting combines

[N.E.S.A.]".

[No. 2435 / F.No. 142(32)/77-TPL]



(S.N. Shende)
Secretary,

Central Board of Direct Taxes